

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 239 of 2020**

**IN THE MATTER OF:**

**ETA Engineering Pvt. Ltd.**

**...Appellant**

**Versus**

**Alliance Mall Developers Co. Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant :            Mr. Gautam Dutta and Mr. Sanjay Dhawan,  
   Advocates**

**ORDER**

**07.02.2020**        Learned counsel for the Appellant submits that there is no 'pre-existence of dispute' and only after issuance of the Demand Notice under Section 8(1) of the 'Insolvency and Bankruptcy Code, 2016', the dispute was raised before the Adjudicating Authority.

Let notice be issued on the Respondent by Speed Post. Requisites along with process fee be filed by 10<sup>th</sup> February, 2020. If the Appellant provides the *e-mail* address of Respondent, let notice be also issued through *e-mail*.

Post the case 'for Admission (After Notice)' on **3<sup>rd</sup> March, 2020**.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Shreesha Merla ]  
Member (Technical)

/ns/RR/